

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 567/2013  
WITH  
MA NO.296/2013**

**Date of Order: 22.1.2015**

**CORAM**

**HON'BLE MR.ANIL KUMAR, ADMINISTRATIVE MEMBER**

Chotu Singh S/o Mangej Singh, aged about 66 years, retired as LM-II, r/o D-85, Prem Nagar, Jhotwara, Jaipur.

.....Applicant

(By Advocate Mr. P.N.Jatti)

**VERSUS**

1. Chairman cum Managing Director, Bharat Sanchar Nigam Ltd. States Man House, 12 Khamhaji House, New Delhi.
2. Chief General Manager, BSNL, Dept. of Telecom, Raj. Circle, Jaipur.
3. General Manager Telecom, BSNL, Jhunjunu Dn., Jhunjunu.
4. Area Manager (Rural) 303, Telephone Exchange Building, Sanganeri Gate, Jaipur-302003.

.....Respondents

(By Advocate Mr. T.P.Sharma)

**ORDER**

(Per Hon'ble Mr. Anil Kumar, Administrative Member)

The applicant has filed the present OA praying for the following reliefs:-

- 8.1 That by a suitable writ/order or the directions the respondents be directed

A. To allow the pay and allowances of a phone mechanic with effect from 27.5.1995.

*Anil Kumar.*

B. To allow all the increments of phone mechanic w.e.f. 27.5.1995.

C. To give the pension as per the pay and allowances of the phone mechanic.

D. To give the pensionary benefits as per the pay and allowances of the phone mechanic.

8.2 That the respondents be directed to decide the representation of the applicant dated 12.3.2013 by a reasoned and speaking order.

8.3 Any other relief which the Hon'ble Bench deems fit.

2. Heard the learned counsel for parties and perused the documents on record. The Ld. Counsel for the applicant drew my attention to Para 4.5 of the reply submitted by the respondents in which it has been mentioned that the representation of the applicant is under consideration and will be decided soon. He further drew my attention to Para 5 of the reply to grounds in which again the respondents have stated that the representation submitted by the applicant is under consideration and will be decided soon. Therefore, he prayed that the respondents be directed to decide the representation of the applicant.

3. The Ld. Counsel for the respondents agreed to the contention of the Ld. Counsel for the applicant that at this stage this OA can be disposed of with the directions to respondents to decide the representation of the applicant dated 12.3.2013 which is pending consideration with the respondents.

*Anil Kumar*

4. In view of the submissions made by the learned counsel for parties that the representation submitted by the applicant dated 12.3.2013 is pending consideration before the respondents, in the interest of justice, the respondents are directed to consider and decide the representation of the applicant by a reasoned and speaking order according to the provisions of law expeditiously but in any case not later than 3 months from the date of receipt of copy of this order.

5. If the applicant would be aggrieved by the decision taken by the respondents on his representation then he is at liberty to take recourse for the redressal of his grievance according to the provisions of law.

6. With these directions the OA is disposed of with no order as to costs.

7. In view of the directions issued in the OA, the MA No.296/2013 filed by the applicant for condonation of delay is disposed of accordingly.

*Anil Kumar*  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Adm/